

(14)

CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH, NEW DELHI

O.A.No.2720/2003

Wednesday, this the 13th day of October 2004

Hon'ble Shri Justice M.A. Khan, Vice Chairman (J)
Hon'ble Shri S. K. Naik, Member (A)

Shri Ish Kumar Thakral
S/o Shri ram Chander
R/o 14/112, Geeta Colony
Delhi-31

(None) ..Applicant

Versus

1. Union of India through the Secretary
Dept. Of Telecom Services
Sanchar Bhawan, 20 Ashoka Road
New Delhi-1
2. Mahanagar Telephone Nigam Limited
through the Chief General Manager
Khurshid Lal Bhawan, New Delhi-1
3. The Director (Estt.)
Govt. of India
Ministry of Personnel Public Grievances & Pensions
DOPT, North Block, New Delhi-1

..Respondents

(By Advocate: Shri Satish Kumar)

ORDER (ORAL)

◆ **Justice M.A. Khan:**

The matter was passed over but nobody is appearing on behalf of the applicant even after the second call. A perusal of the order sheet shows that there had been no appearance on behalf of the applicant for the past three dates.

2. It appears that the applicant is not interested in proceeding with the original application. The OA is dismissed in default.

Naik
(S. K. Naik)
Member (A)

/sunil/

M.A. Khan
(M.A. Khan)
Vice Chairman (J)